

अध्यक्ष महोदय : मैं आपकी बात पहुंचा दूंगा।

श्री आर० एन० राकेश (चैल) : 353 में आपने कल कॉलिंग देने की बात कही थी।

(व्यवधान)

अध्यक्ष महोदय : कल आया है मेरे पास जवाब, उसको पढ़कर बताऊंगा।

(व्यवधान)

MR. SPEAKER : I have got the latest reply. I will let you know.

SHRI SATYASADHAN CHAKRABORTY : Sir, here is the Minister.

श्री राम विलास पासवान : मिनिस्टर साहब आ गए हैं, उनसे आप कहिए।

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Sir, I have already submitted to you that I will come to the House. I am getting the information. I am very keen and also our hon. Prime Minister is very keen. Sir, I will check up and let you know the latest position.

We are trying to bring it in this Session.

SHRI SATYASADHAN CHAKRABORTY : Sir, 'trying' is no assurance. Is this specific? The Minister should commit that in this session he will bring in.

MR. SPEAKER : We shall see to it

12.04 hrs.

PAPERS LAID ON THE TABLE

Aircraft (First Amendment), Rules 1984; Aircraft (Second Amendment) Rules, 1984 and Statement explaining the reasons for not laying the Annual Report etc. of Punjab Tourism Development Corporation Limited for 1982-83 within stipulated period of nine months

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : I beg to lay on the Table—

(1) A copy of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :—

(i) The Aircraft (Second Amendment) Rules, 1984 published in Notification No. G.S.R. 246 (E) in Gazette of India dated the 31st March, 1984 together with explanatory note.

(ii) The Aircraft (First Amendment) Rules, 1984 published in Notification No. G.S.R. 340 in Gazette of India dated the 31st March, 1984 together with an explanatory note.

[Placed in Library. See No. LT-8228/84]

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Punjab Tourism Development Corporation Limited, for the year 1982-83, within the stipulated period of nine months after the close of Accounting Year.

[Placed in Library. See No. LT-8229/84]

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : अध्यक्ष महोदय, मैंने नियम 222 के अन्तर्गत नोटिस दी है। डा० राम मनोहर लोहिया अस्पताल में... (व्यवधान)